

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

M.A. No. 70/2025

IN

Original Application No. 784/2024

In the matter of:

Digambar Prasad

...Applicant

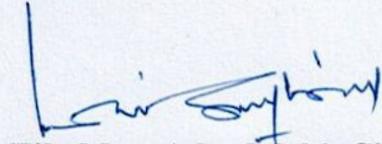
Versus

State of Uttarakhand &amp; Ors

...Respondents

## Index

Sr. No.	Particulars	Page No.
1.	Reply in compliance to Hon'ble NGT order dated 26.05.2025 in M.A. No. 70/2025 in O.A. No. 784/2024 titled Digambar Prasad vs State of Uttarakhand & Ors.	1-5



Filed by: Adv. Mohit Singhal

On behalf of Central Pollution Control Board

Place: Delhi

Date: 01.08.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 70/2025

IN

Original Application No. 784/2024

In the matter of:

**Digambar Prasad**

...Applicant

**Versus**

**State of Uttarakhand & Ors.**

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 3, CENTRAL POLLUTION  
CONTROL BOARD (CPCB)**

Most respectfully showeth:-

1. That, Hon'ble NGT vide order dated 26.05.2025 has sought the reply of Central Pollution Control Board (hereinafter referred as CPCB) in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That CPCB is a statutory Board constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "the Water Act, 1974"). It performs the functions under the Water Act, 1974 along with the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "the Air Act, 1981"), the Environment (Protection) Act, 1986 (hereinafter referred to as "the



E(P) Act, 1986") and various Waste Management Rules notified under the E (P) Act, 1986.

3. That, it is humbly submitted that the State Pollution Control Boards/Pollution Control Committees (hereinafter referred as SPCBs/PCCs) have been constituted in States/Union Territories under Water Act, 1974 and Air Act, 1981 and are empowered to perform the functions and implement the provisions of these Acts in respect of territories falling in their respective territorial Jurisdiction.
4. That, it is submitted that the concerned matter pertains to a grievance raised by applicant related to emission of poisonous gases as well as presence of antibiotics in M/s Indian Drugs and Pharmaceuticals Ltd., Rishikesh.
5. That, the verbatim of the Hon'ble NGT order dated 26.05.2025 is as follows:

*".....6. In view of the averments made in the application and observations made in the report of the CPCB, we consider it necessary to have response of (1) State of Uttarakhand through the District Magistrate, Dehradun; (2) State Pollution Control Board through Member Secretary; (3) Central Pollution Control Board through Member Secretary and (4) Director, Department of Drugs and Pharmaceuticals, Government of India who are impleaded as Respondents No. 1 and 4.*



7. *The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to Respondents No. 1 and 4 requiring them to file their reports within one month.*”

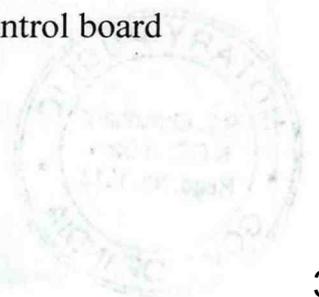
In compliance of the above mentioned Hon'ble NGT order dated 26.05.2025 it is submitted that a joint committee comprising of officials from District Administration Dehradun, , Department of Pharmaceuticals (Department of Pharmacology & Toxicology, National Institute of Pharmaceutical Education & Research (NIPER), Central Pollution Control Board (CPCB) and Uttarakhand Pollution Control Board (UKPCB) carried out the inspection of M/s Indian Drugs and Pharmaceutical Limited (IDPL), Rishikesh, Dehradun, Uttarakhand on 12th December, 2024. The joint committee report dated 02.04.2025 has been submitted by CPCB to Hon'ble NGT in the above mentioned matter. It is submitted that the averments made in the application have already been covered in the report which is a matter of record.

6. That, in light of the above submissions, this Answering Respondent No. 3 i.e. CPCB humbly submits that they shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the present Miscellaneous Application.



(Dinabandhu Gouda)  
Scientist 'F'

Central Pollution Control board



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 70/2025

IN

Original Application No. 784/2024

In the matter of:

**Digambar Prasad**

...Applicant

**Versus**

**State of Uttarakhand & Ors**

...Respondents

**AFFIDAVIT**

I, Dinabandhu Gouda , in the capacity of Scientist-F, having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows: -

1. That, I, the deponent herein is the authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That, the accompanying reply may be read part and parcel of the present affidavit.
3. That, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the



basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



**DEPONENT**

दीनबन्धु गोड़ा / Dinabandhu Gouda  
प्रभागीय प्रमुख, डबल्यू क्यू एम-II / Division Head, WQM-II  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

31 JUL 2025

Verified at Delhi on this \_\_\_\_\_ day of \_\_\_\_\_ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



**ATTESTED**  
  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

31 JUL 2025



**DEPONENT**

दीनबन्धु गोड़ा / Dinabandhu Gouda  
प्रभागीय प्रमुख, डबल्यू क्यू एम-II / Division Head, WQM-II  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032